

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

(IB)-470(ND)/2017

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.10.2018**

**NAME OF THE COMPANY: Sh. Amit Kumar Malik V/s. M/s. Kindle
Developers Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Petitioner:	Mr. Ashok Kumar Juneja, Advocate for IRP Syed Sarfaraz Karim, Advocate for COC			
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Present for the Respondent:	Mr. Rishi Kapoor and Ms. Sahiba Pantel, Advocates			
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ORDER

It is submitted by the Ld. Counsel appearing for the COC that they had filed an application praying for replacement of the IRP in this case pursuant to the resolution passed by them. The said application is not before us. Renotify this case for 2nd November, 2018.


2 Directors of the Corporate Debtor are present in Court. They submit that they are unable to furnish any details. The same is not acceptable.


Mr. Paramjeet Gandhi shall also be present in court on the next date of hearing. Directors present in court are granted one more opportunity to provide

all the details specially of all allottees. The same be procured and handed over to the RP.

Bailable warrants against Mr. Piyush Tiwari and Ms. Shikha Jain, Ex-Directors of the Corporate Debtor have returned back unexecuted.

To come up on 2nd November, 2018.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)